## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO. 288/2000 in O.A. NO.2385/1994



New Delhi this the 18th day of September, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN HON'BLE SHRI M. P. SINGH, MEMBER (A)

Jarnail Singh, TGT(Punjabi), Govt. Boys Sr. Secondary School, No.II, B-Block, Janakpuri, New Delhi.

... Applicant

( By Shri Mohit Madan, proxy for Ms. Rashmi Chopra, Advocate )

## -versus-

- 1. Shri S.C.Poddar,
  Director of Educatio+
  Directorate of Education,
  Govt. of NCT of Delhi,
  Old Secretariat, Delhi.
- Mrs. Mahinder Kaur,
   Dy. Director of Education,
   District West (A),
   Govt. of NCT of Delhi,
   New Moti Nagar,
   New Delhi.

... Respondents

( By Mrs. Meera Chhibber, Advocate )

## O R D E R (ORAL)

## Shri Justice Ashok Agarwal:

complains contempt petition Present non-compliance with an order passed by the Tribunal on 29.7.1999 in OA No.2385/94 whereby respondents were directed to substitute the penalty of stoppage of one increment of pay with cumulative effect imposed on applicant toythat of censure. This was directed to be done within a period of four weeks from the date of Despite the aforesaid the service of the order. period having elapsed, respondents have failed to This is the gravamen of the charge contained comply. in the present contempt petition.

- 2. By an order passed on 9.8.2000 notices were issued to respondents on the present contempt petition. Mrs. Meera Chhibber, the learned counsel appearing for respondents has now produced for our perusal a copy of the order passed on 13.9.2000 whereby in compliance with the aforesaid order of the Tribunal the penalty has been reduced to that of censure, as directed by the Tribunal.
- 3. In view of the aforesaid order of 13.9.2000, it follows that applicant will become entitled to difference of salary on the account of the earlier penalty backwages for the period in respect of the original having been set aside penalty, for which payment should be made over to applicant within a period of three weeks from today.
- 4. In view of the fact that the order has now been complied with though beyond the prescribed period, we do not find this a fit case to pursue the present contempt petition which is accordingly disposed of. Notices are discharged. There shall be no order as to costs.

( M. P. Singh )
Member(A)

Ashok Agarwal Chairman